

PUNJAB VIDHAN SABHA

BILL NO.17-PLA-2021

**THE PUNJAB REGIONAL AND TOWN PLANNING AND
DEVELOPMENT (AMENDMENT) BILL, 2021**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Regional and Town Planning and Development Act, 1995.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Regional and Town Planning and Development (Amendment) Act, 2021. Short title and commencement.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Punjab Regional and Town Planning and Development Act, 1995, in section 43, after sub-section (7), the following sub-section shall be added, namely:- Amendment in section 43 of Punjab Act 11 of 1995.

"(8) The terms and conditions for the disposal of land or building to be determined under this section shall be in consonance with the provisions of the Real Estate (Regulation and Development) Act, 2016 (Central Act No. 16 of 2016) and the rules made thereunder."

CHANDIGARH:
THE 22ND MARCH, 2021

SHASHI LAKHANPAL MISHRA,
SECRETARY.